

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1003 Of 2024**

IN THE MATTER OF:

Mr. Ashok Kumar and Anr.

...Applicants

Versus

State of Uttar Pradesh & Ors.

...Respondents

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PLACE – NEW DELHI

DATE - 15.04.2025

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08.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN THE
CAPTIONED MATTER**

1. That the instant Compliance Affidavit is being filed on behalf of the Respondent No. 5 and 6 pursuant to the order dated 08.04.2025 passed by this Hon'ble Tribunal in the captioned matter.
2. That the captioned Original Application is a Letter Petition dated 23.12.2023 preferred by one Ashok Kumar, S/o-Late Sh. Dharam Singh and Karan Singh, S/o- Late Sh. Ved Prakash raising various frivolous environmental issue against the Respondent No.5&6 herein without placing any concrete proof to substantiate its allegation leveled in the Letter Petition and which got culminated into the present Original Application.
3. That this Hon'ble Tribunal *vide* order dated 08.04.2025 directed the Project Proponent/Respondent no. 5 & 6 to file the Affidavit with respect to the compliance of the conditions of EC and CTO. The operative para of the order dated 08.04.2025 passed by this Hon'ble Tribunal is as under:

“11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.

At this juncture, it is worthwhile to mention that Six-monthly compliance as per EC condition is being regularly sent to the concerned authorities. In order to assist this Hon’ble Tribunal and further to show the compliance made, the present compliance Affidavit is being filed.

4. That the conditions of the Environmental Clearance and compliance made thereto are as under:

Sr No.	EC’s Conditions	Compliance made
General Conditions		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	That the Mining lease deed executed in favour of New Penther Security Guard Services Prop Bani Singh on 08.10.2021 for a period of 5 years valid for 02.11.2021 to 11.11.2026. (Lease Deed attached along with the I.A.No. 259/2025)
2.	Forest clearance shall be taken by the proponent as necessary under law.	That the proposed mining area is State Govt. Land and the lease area does not fall under forest land. Therefore, forest clearance is not required.
3.	Any change in mining area, khasra	That the EC was duly granted on

	numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	27.05.2021 and then as per the reduction in area, the EC was duly amended and Amended EC dated 29.09.2021 was issued. Hence the said condition is duly being followed and complied. (EC and Amended EC attached along with the I.A. No. 259/2025)
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	That the demarcation of mining area was carried out by department of revenue; forest department & mining department in the presence of Project Proponent & precise location of boundary pillars were marked and the coordinates are mentioned in the EC. A copy of the Photographs depicting the Site plan and EC on the hoarding board annexed herewith and marked as ANNEXURE R-1.
5.	Mining & loading shall be done only within day hours only.	It is submitted that the Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set). This can be verified through inspection.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment	It is submitted that the mining is being carried out within sanctioned mineable area (8.512ha). No mining & allied activities is being carried out within safety zone of any bridges or embankment.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of	It is submitted that the sampling of ambient air quality has been conducted from time to time and the same revealed that all parameters are well within permissible limit. A copy of report of last ambient air quality dated 25.05.2024 is annexed herewith and marked as ANNEXURE R-2.

	water on haul roads to control dust will be ensured by the project proponent.	It is further submitted that the water sprinkling on haul road is being carried out to suppress the dust. A copy of photographs depicting sprinkling of water annexed herewith and marked as ANNEXURE R-3.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled	That the Project Proponent has obtained all the requisite permissions from the concerned authorities and thereafter mining activities have been started. (All the permission such as Valid Mining lease, Approved mining plan, CCA etc are attached along with the I.A No. 259 of 2025).
9.	Parking of vehicles should not be made on public places	The said condition is strictly being followed.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department	It is submitted that the concerned mining lease is a river bed mining and having no trees. Therefore, question of felling of trees does not arise.
11.	No wildlife habitat will be infringed.	The mining area is free from any forest land therefore no wildlife habitat will be infringed.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out	The mining area consists of sand/morrum having no top soil cover. The mining is being carried out up to the permissible depth of 2.4m or above the water table thus chances of disturbing the soil characteristic does not arise.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo channels is being affected due to mining & allied activities. And the mining activities are not disturbing the velocity & flow pattern of river water.
14.	It shall be ensured that there is no	That in the mining lease area, no fauna is noticed till date.

	fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No flora and fauna exist within mining lease area.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	That the Hydro-geological study has been carried out. A copy of the report is attached along with the IA No.259 of 2025.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	It is submitted water sprinkling is being carried out regularly to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being given for maintenance of machineries deployed in the mining area. Habitation is far away from proposed mining area, therefore no adverse impact has been being observed due to mining & allied activities.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit	It is submitted local workers at maximum in number are employed for the mining which helps in improving the quality of life to economically weaker section of society. Different varieties of fruit trees have been planted in surrounding villages to earn

	bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities	additional benefits. The project proponent has spent Rs 5Lac for community development activities. A copy of the proof of expenditure for community development activities is attached herewith and marked as ANNEXURE R-4 (Colly) .
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area with in consultation with Horticulture wing and private nurseries. A copy of bills of sapling Recently purchased and Photographs depicting the plantation are annexed herewith and marked as ANNEXURE R-5 (Colly) .
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	The proposed mining area is River sand having no top soil cover. Therefore, no proposal has been envisaged for its separate stacking of top soil.
21.	Dispensary facilities for first-aid shall be provided at site.	First Aid facilities are being provided at site of mining office.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	It is submitted that the periodical Replenishment study is being conducted and submitted to SEIAA in addition to Six Monthly Compliance Report.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to	It is submitted the Project Proponent extends its full support by furnishing the requisite data/other information as required by District Mining Officer.

	SEIAA.	
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	It is submitted that the Six-Monthly compliance report is being prepared time to time and the same is being duly submitted to the SEIAA.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	It is submitted that the Project Proponent has forwarded the copy of EC to concern Panchayat, Zila Panchayat/Municipal corporation & urban local body.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	That the loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust. A copy of the photographs showing the Truck being covered is annexed herewith and marked as ANNEXURE R-6.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	The workers/labours engaged belongs to nearby villages. They return back to their home after their work is over. No temporary habitation is in existence at the site. No waste water discharged into water bodies so treatment of waste water is not required.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	In the mining lease area the noise level is within the permissible limits. All the equipment/machineries are equipped with latest technology to keep the noise level within prescribed limits. A copy of the report dated

		25.05.2024 showing the noise level within limits is being attached herewith and marked as ANNEXURE R-7.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried- out by the project proponent regularly at his own expenses.	The vehicles plying on village roads are being properly wetted by sprinkling so that air borne dust should be minimum.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	The proposed mining area is devoid of top soil cover. Therefore, there is no question of soil erosion.
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	It is submitted that the Project Proponent kept separate budget under corporate social responsibility (CER) and same is being utilised as per the needs of local habitants.
32.	Possibility for adopting nearest three villages shall be explored and	That the Project Proponent adopted a village nearby and maintains the

	<p>details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.</p>	<p>road, provides drinking water to the people etc. by its own expenses. That the Project Proponent is planning to adopt two more nearest villages for its infrastructure development & its report shall be furnished in next six-monthly compliance report.</p> <p>A copy of the letter issued by the Pradhan of village and solar lights installed by the Project Proponent is annexed herewith and marked as ANNEXURE R-8 (Colly).</p>
33.	<p>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.</p>	<p>It is submitted that Project Proponent has kept the Funds separately for the protection of environment.</p>
34.	<p>Action plan with respect to suggestion/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the district mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</p>	<p>Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP</p>
35.	<p>Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act,1972 from the competent authority, if applicable to this project.</p>	<p>That the area is free from wild life (Protection) Act 1972, therefore no clearance is required under the Wildlife (Protection) Act,1972.</p>
36.	<p>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in</p>	<p>That the proposed mining is carried out dry part of river bed having no water body & no turtle nesting is observed.</p>

	consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Mining is being carried out upto permissible depth of 2.4m only from river bed profile & no water table has been encountered because of mining & allied activities. No hydrogeological regime of surrounding area is affected.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	That the withdrawal of ground water is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water tanker. A copy of some of the bills generated by supplier of the tanker is annexed herewith and marked as ANNEXURE R-9.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	That the machinery deployed in the mining activities is being properly maintained. Supervisors are employed to ensure that there is no leakage of oil & grease from vehicles. Only PUC vehicles, are allowed to enter the mining area for transportation of mineral.
40.	Vehicular emissions shall be kept	It is submitted that only PUC

	under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	vehicles are allowed to enter into mining area. Vehicles are permitted for transportation of mineral within their capacity & it is strictly observed that vehicles are not overloaded.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. (MoEF circular Dated: 22.09.2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Labour engaged belongs to nearby villages and they return to their homes after work is over in evening. However, necessary amenities are provided such as toilet, safe drinking water, medical health care etc.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Medical health camp is being organised periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers. A copy of the photographs of medical health camp is annexed herewith and marked as ANNEXURE R-10 .
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the	That a copy of environmental clearance has been forwarded to concerned Panchayat, Zila Parishad/Municipal Corporation etc. for their record.

	proponent.	
44.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2024-25 in Form V has been submitted to UPPCB.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	It is submitted that approximately 500 saplings of local species have been planted along road side. (Copy of photograph of plantation attached with the present affidavit)
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	That the entire lease out area is consists of river sand having no debris or waste. Therefore, no proposal has been envisaged for its separate stacking of Debris.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Each worker employed in the mining activities is being provided safety shoes, helmets, mask, etc. for their safety. First Aid box with all preventive medicines is provided in the office for treatment of bite of poisonous reptile/insect like snake.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	That a free medical camp is being organized by proponent for check-up of workers employed as per provisions of Mine Act. Copy of photograph depicting free medical camp attached with the present affidavit)

Specific Conditions		
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (Conservation) Act, 1980 before the start of work.	Total lease out area is State Govt. land & same is free from forest area. The route map for transportation of mineral is falls under revenue land. No forest land involved in the mining & allied activities therefore Forest Clearance not required.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It is river bed mining and mined out area is replenished every year during monsoon period to restore its maximum original topography. Therefore, proposal regressing of mined out area is not feasible in the present case.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Withdrawal of ground water is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water tanker.
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	It is submitted that all the necessary guidelines issued by Government of India/State Govt./District Administration related to covid-19 are being complied.
6.	Environment management in according to environmental status	It is submitted that the mining is carried out from month of October

	and impact of the project.	to June without affecting the geo-hydrology of the river. all the minedpits are replenished during monsoon period. Therefore, there is no adverse impact in the water regime. All conditions are being complied as explained in present status report.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.
8.	No mining activity should be carried out instream channel as per SSMMG, 2016	No mining activity is carried out in-stream channel.
9.	Pakkamotorable haul road to be maintained by the project proponent.	haulage road is regularly being maintained for motorable purpose.
10.	A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	That the Project proponent has established Environmental Management cell with suitable qualified geologist (M.Sc.)
11.	Permission from the competent authority regarding evacuation route should be taken.	It is submitted that irrigation department's bund is being maintained properly for the purpose of evacuation route.
12.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.
13.	Site pit photographs should be submitted with date time and point coordinate within 15 days.	That the Site pit photographs with date time & point coordinates has been submitted to the UPPCB.
14.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora	It is submitted that the Project Proponent gets conducted the monitoring report of the area for air quality, water quality and Noise

	& fauna should be examined twice a week and be submitted within 45 days for a record.	level from time to time and reports of the same indicate that all parameters were within permissible limits. No flora fauna exists in mining lease area.
15.	Provision for cylinder to workers should be made for cooking.	workers engaged belongs to nearby villages and they return to their homes after work is over in evening. However, cylinder with gas burner also provided for cooking.
16.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	No overloading is being carried out. Mineral is being loaded as per permissible capacity which is monitored through weigh bridge.
17.	Provide suitable mask to the workers.	It is submitted that each worker employed for the mining is provided mask.
18.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meters.	It is submitted that the Project Proponent has constructed kaccha motorable road and being maintained. saplings have been planted both sides of road to control the dust.
19.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area with in consultation with Horticulture wing and private nurseries.
20.	The project proponent shall in 2 years conduct detailedreplenishment studydulyauthenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	That the Detailed replenishment study has been conducted & report has been submitted to the concerned authorities. A copy of the latest replenishment study is already attached along with the I.A. No259/2025.
21.	Provision for two toilets and hand pumps should be made at mining site.	That the Project Proponent has constructed toilets. Water is being made available through private tankers.

		A copy of the photographs depicting the construction of toilets is annexed herewith and marked as ANNEXURE R-11.
22.	Drinking water for workers would be provided by tankers.	It is submitted that Project Proponent provides the Drinking water to workers by tankers.
23.	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	That the mining is being carried out by Bar scalping method as per SSMMG guidelines 2016.
24.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	That buffer/barrier zone has been made all along lease boundary.
25.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No.22-65/2017-IA.III dated 01/05/2018.	It is submitted that the Project Proponent kept separate budget under corporate social responsibility (CER) and same is being utilised as per the needs of local habitants.
26.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	That the Project Proponent organises free medical camp from time to time for safety and health aspects of the workers. (Photographs already annexed)
27.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	This condition is not relevant for sand mining activities however regular replenishment study is being carried out.
28.	The excavated mining material should be carried and transported in such a way that no obstruction to	That the extraction of mineral is being carried out in dry part of area having depth upto 2.4m only and

	the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	there is no obstruction of free flow of water. That all the precautionary measures have been adopted and its report has been submitted to concern department from time to time.
29.	Width of the haul road shall be more than 6m.	That width of haul road has been kept more than 6m.
30.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly	That annual replenishment study is being regularly conducted and the same has been submitted to the concerned authorities. (Copy attached along with the I.A. No.259 of 2025)
31.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National Park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	There is no eco-sensitive zone of National Park/Sanctuary exists within 10km from the lease area in question.
32.	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	That the EIA study of the lease area had been conducted. Till date there is no other lease falling within the 500m distance, therefore cluster situation is not formed till now.
33.	The Environmental Clearance will be co-terminus with the mining	The lease is valid till 2026 and the said condition is being

	lease period/mining plan whichever is less.	implemented.
34.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked	That the project does not fall under 10 km area of wild life Sanctuary therefore it is not necessary to obtain any clearance from NBWL.
35.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	That the mining is being carried out as per approved mine plan and in accordance with the guidelines.
36.	Geo coordinates should be verified by Director, DGM/DistrictMagistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	That the Geo-coordinates of each pillar have been verified by DMO and the report has been submitted to SEIAA.
37.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	The said condition is duly being complied and there is no incorrect information give by the project proponent.
38.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	That the Replenishment study of pre monsoon and post monsoon season has been carried out and report of the same has been submitted to concerned authorities. (The latest study has been already submitted in the supplementary Affidavit of the Respondent No. 5 & 6)
39.	The mining work will be open-cast	It is manual opencast mining and

	and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.
40.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	That the mining operations have been restricted upto depth of 1m from river bed profile. That the 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.
41.	The project proponent shall under take adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	That the hydro-geological study has been conducted as per SSMMG guideline 2016 and report has been submitted to the concerned authorities. As pert the report surrounding areas are not affected. (Copy attached along with the Supp Affidavit)
42.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (Non mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.	That the mining is being carried out within mineable area i.e. 8.512ha only out of 12.512ha & remaining area 4.0ha has been considered as non-mining zone. No bridge exists within 1 Km away from downstream. No mining has been carried out during the monsoon period.
43.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	The provision of Mines Act has been strictly followed regarding deployment of labours within lease area.

44.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	That all the workers employed in the mine are equipped with Personal Protective Equipment. Vocational training programme has been conducted for safety & health aspects of the workers. Medical camp has been organized by proponent for health check-up of workers.
45.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	That the monitoring of Ambient air quality has been conducted in the impact zone and the parameter PM10, PM2.5, So2, & NOX were found well with in permissible limits.
46.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	That the sprinkling of water is being carried out regularly over haul road, loading & unloading points and all transfer points to suppress the air borne dust.
47.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	That the sample of ambient air quality was taken to check the air quality and the report revealed that all parameters are well with in permissible limits as prescribed by CPCB. (Copy already attached in the present Affidavit)
48.	The extended mining scheme will be submitted by the proponent before expiry of present mining	That the Project Proponent has submitted scheme of mining with the concerned authority.

	plan.	
49.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	That the sampling of ambient air quality is being conducted from time to time during mining operation through third party keeping in view of geographical constraint of the mining site. It has revealed that all parameters are well within permissible limit. (Latest report already attached along with the present Affidavit)
50.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	That the haulage road from lease area to link road has been properly maintained by proponent with its own expenditure & properly maintained.
51.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	That the Project Proponent has established adequate sanitary facility for the workers and other staff.
52.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	That a dust bin has been provided within working area for collection of solid waste material. A copy of photographs of dust bin is annexed herewith and marked as ANNEXURE R-12 .
53.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	That the Project Proponent has developed the green belt along the haulage road as per consultation with Panchayat and villagers.
54.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	That the Natural/customary path used for local villagers has not been obstructed during course of mining.
55.	Digital processing of the entire lease area in the district using	This condition does not pertain to the answering Respondent.

	remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	
56.	A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	That a copy of EC has been circulated to concerned Panchayat/Local NGO.
57.	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	This condition does not pertain to the answering Respondent.
58.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site	That the Project Proponent has made advertisement in two local newspapers that environmental clearance has been accorded at that point of time.

	of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	
59.	The MoEF& CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	This condition does not pertain to the answering Respondent.
60.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	The said condition is being complied.
61.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	The said condition is being complied and followed.
62.	Waste water from potable use be collected and reused for sprinkling.	That the waste water from portable use is collected in dump & used for sprinkling.
63.	During the school opening and closing time transportation of minerals will be restricted.	The proponent has developed haulage road to link road & no school comes in the periphery of transportation route.
64.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank	That the mining activities has been carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allied activities shall be undertaken with in restricted zone.

5. That the conditions of the Consolidate Consent to Operate and Authorization and compliance made thereto are as under:

Sr. No	Conditions	Compliance made
General Conditions:		
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	This condition is not applicable in the case of mining.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	This condition is not applicable in the case of mining.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	This condition is not applicable in the case of mining.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal actions shall be initiated against the applicant.	That the Project Proponent is duly complying the applicable conditions of the CCA.
5.	The applicant shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof	This condition is not applicable in the case of mining.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	This condition is not applicable in the case of mining.
7.	The industry shall provide Inspection Book at the	This condition is not

	time of inspection to the Board's officials.	applicable in the case of mining.
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	This condition is not applicable in the case of mining.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	This condition is not applicable in the case of mining.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	It is agreed and being followed.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ Production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	That the Project Proponent will comply with the condition as and when requires.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	The said condition is agreed.
Specific Conditions:		
1.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	The said condition is agreed.
2.	The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	That the Project Proponent is complying with the conditions and undertakes to

		comply the requisite statutory compliance.
3.	The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.	This condition is not applicable in the case of mining.
4.	The Unit should be operated in such a way so that there is no adverse impact on public and environment.	That the mining is being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.
5.	The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.	This condition is not applicable in the case of mining.
6.	Unit shall comply with CAQM direction passed time to time.	That the Project Proponent complies with CAQM direction passed time to time.
7.	Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP.	That the Project Proponent complies with CAQM direction no. 66 regarding operation of units during GRAP.
8.	Unit shall comply with the Environmental Clearance issued to the PP.	That the Project Proponent is complying conditions of the Environmental Clearance.
9.	Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.	That the Project Proponent is complying all the

		guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.
10.	The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.	That the Project Proponent is not extracting ground water for the purpose of mining, hence there is no requirement of permission from the UPGWD/CGWA. Although Project Proponent undertakes to take permission from the UPGWD/CGWA for ground water extraction as and when required.
11.	The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.	Noted for compliance at relevant point of time.
12.	If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	It is agreed.
13.	The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	The said condition has been complied and the Statement has been duly submitted. A copy of the form-v of the latest financial

		year 2024-25 is attached herewith and marked as ANNEXURE A
14.	The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.	That the Project Proponent undertakes to abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
15.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	It is agreed and complied with.
16.	The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.	That the Project Proponent gets sprinkled the water to suppress the dust and to maintain the standards prescribed under the E.P Act 1986 as amended.
17.	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).	This condition is not applicable in the case of mining.
18.	The unit should be operated in such a way so that	That the mining is

	there is no adverse impact on public and environment.	being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.
19.	MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.	This condition is not applicable in the case of mining.
20.	The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For greenbelt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	That the Project Proponent has developed green belt area.
21.	Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.	That this condition has been covered under the conditions of the development of the green belt area.
22.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.	That the Project Proponent complies with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions

		that CAQM gives in this context.
23.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.	That the Project Proponent complies with CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.
24.	Unit shall operate and maintain/upgrade the Air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	That the Project Proponent gets Sprinkled water to suppress the dust.
25.	For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.	That the Project Proponent complies with CAQM direction no. 55 and 68.
26.	Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within onemonth.	That the stack/ambient air monitoring report has been already annexed while dealing with the conditions of the Environment clearance
27.	Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.	That the Project Proponent complies with Environment clearance/permission so obtained for mining from competent authority.

28.	Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.	That the conditions of the Environmental Clearance are being complied.
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6. That the Project Proponent/Respondent No. 5 and 6 has all kinds of requisite permissions from the respective authorities such as, Consolidated Consent-to-Operate and Environmental Clearance in order to continue the mining activities.
7. That, in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without any substantive proofs/evidence to substantiate their allegation hence, the present original Application may be disposed of in accordance with law and the mining of the answering Respondent may be resumed.
8. That the supporting Affidavit is being filed along with this Compliance Affidavit.

FILED BY

THROUGH



SAURABH RAJPAL
(ADVOCATE FOR RESPONDENT NO.5 &6)
OFFICE:-D-206, 2ND FLOOR,
LAJPAT NAGAR-I,
NEW DELHI-110024
MOB: -99717 92885
E-MAIL: -advocatesaurabhrajpal@gmail.com

PLACE – NEW DELHI

DATE - 15.04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1003/2024

IN THE MATTER OF:
MR ASHOK KUMAR AND ANR

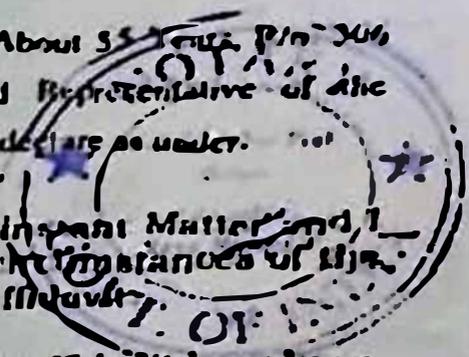
.. APPLICANT

VERSUS
STATE OF UTTAR PRADESH & ORS.

.. RESPONDENTS

AFFIDAVIT

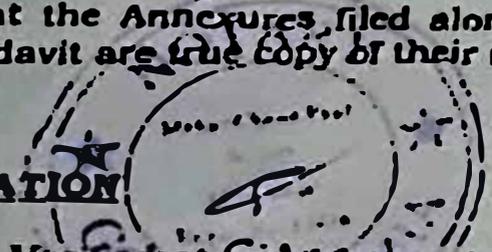
I, Bani Singh, S/o Shri. Raju Nath Singh, Aged About 55 Years, P/O-306, Shankar Vihar Colony Quarni Aligarh Authorized Representative of the Respondent Company, do hereby solemnly affirm and declare as under.



1. That I am the Respondent No. 6 in the instant Matter and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying citing compliance affidavit have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures, filed along with the citing compliance affidavit are true copy of their respective originals.

Bani Singh
DEPONENT

VERIFICATION



Verified at Aligarh on this 15 day of April 2025 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.

Mehar Chand Paul
DEPONENT

(Signature)
ATTESTED

Mehar Chand Paul
Advocate, Notary
Aligarh

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Plot No. 10, Sector 10, Gurgaon, Haryana

Shri Ravi Singh,
Sahakar Complex, 206 Shankar Vihar Colony,
Koraila Aligarh - 202001

Ref No. 27/Pars/SEAC/799/2021

Sub: Environmental Clearance for Proposed Sand/Marble Mining from Various Sources...

Dear Sir,
Please refer to your application dated 28.06.2021, 09.09.2021, 09.09.2021, 09.09.2021, 09.09.2021, 09.09.2021...

- 1. The environmental clearance is sought for Sand/Marble Mining from various sources...
2. The terms of reference in the letter were issued by SEIAA, U.P. vide letter no. 206/Pars/SEAC/799/2021...

Table with 2 columns: S. No. and Details. Contains project information like location, area, and status.



As per Project Information Sheet (PIS) Formatted as per G.O. No. 206/2021 dated 09.09.2021...

Table with 2 columns: S. No. and Details. Contains detailed project specifications and environmental parameters.



As per Project Information Sheet (PIS) Formatted as per G.O. No. 206/2021 dated 09.09.2021...

Table with 2 columns: S. No. and Details. Contains detailed project specifications and environmental parameters.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Plot No. 10, Sector 10, Gurgaon, Haryana

Shri Ravi Singh,
Sahakar Complex, 206 Shankar Vihar Colony,
Koraila Aligarh - 202001

Ref No. 28/Pars/SEAC/799/2021

Sub: Amendment in Environmental Clearance for Proposed Sand/Marble Mining from Various Sources...

Dear Sir,
Please refer to your application dated 27.06.2021 and 22.07.2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA)...

The committee noted that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 27/Pars/SEAC/799/2021 dated 27/05/2021 for the leased area 12.512 ha...

A presentation was made by the project proponent along with their consultant M/s. Global Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1. Details of proposed amendment in environmental clearance letter dated 27/05/2021:

Table comparing 'Pillar coordinates mentioned in EC' and 'Proposed amendment in Pillar coordinates in EC'.



Amendment in Environmental Clearance for Proposed Sand/Marble Mining from Various Sources...

Table with 2 columns: S. No. and Details. Contains project information for the amendment.

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 6870 SEIAA meeting held on 09-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Pars/SEAC/799/2021 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. 27/Pars/SEAC/799/2021 dated 27/05/2021 shall remain the same.

Any appeal against this EC shall be with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 18 of the National Green Tribunal Act, 2010.

Copy, through email, for information and necessary action to:-

- 1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psec@up.gov.in)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Pithampur Block, Indira Park, New Delhi (email - jsec@moef.gov.in)



(Shri Ravi Singh) Member Secretary, SEIAA

- 10. Ultimate Depth of Mining - 2.0 m
11. Highest mRL - 208.0
12. Lowest mRL - 207.0
13. Pillar Geo-coordinates (Latitude, Longitude)

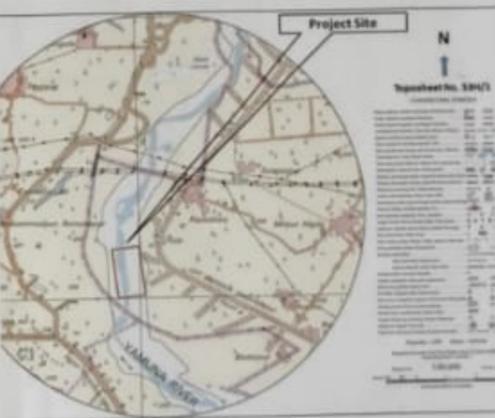


Figure 10 Site location duly marked on top sheet no. S10/1



Panchayara, Uttar Pradesh, India
, Tehari Dawlatpur, Panchayara, Uttar Pradesh 201102, India
Lat 28.79772° Long 77.208613°
16/04/2025 02:41 PM GMT +05:30





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Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

ANNEXURE R-2

Test Report of	Report Code	Date of Issue
Ambient Air Quality	AAQ-200524-01	25/05/2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village:

Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

Sampling & Analysis Data

Sample Drawn By	: NTL Representative
Date of Sampling	: 19/05/2024
Sample Description	: Ambient Air
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 20/05/2024 to 25/05/2024
Sampling Location	: Core Zone (Gonda)
Average Flow Rate of SPM (m ³ /min.)	: 1.14
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: RDS (PM ₁₀) FPS (PM _{2.5}) With Gaseous Attachment
Weather Condition	: Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	385.0	µg /m ³	500.0
2.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	72.83	µg /m ³	100.0
3.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	40.51	µg /m ³	60.0
4.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.76	µg /m ³	80.0
5.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	16.94	µg /m ³	80.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Sohuash
CHECKED BY

AUTHORIZED SIGNATORY



ANNEXURE R-3



ANNEXURE R-4 (Colly)



















BILL/INVOICE/CASH MEMO Original : White, Duplicate : Pink, Triplicate : Green

!! जय माता दी !!

GARG FURNITURE HOUSE

SHOP NO. 056, MAIN ROAD, LONI, GHAZIABAD (U.P.)

BOOK NO.

— 16

M/s. NEW PANTHER SECURITY GUARD
SERVICE

INVOICE NO.

— 717

Party's Phone/Mob No. 8630446481DATE 01-12-2024

S.No.	DESCRIPTION OF GOODS	QTY	RATE	Rs. AMOUNT	P.
1.	60 Plastic chair (Village - Pachasa, Loni)	60	400	24000	

Amount In Words Twenty four thousand
one hundred only.

Total Sale

24000/-

Dicount

-

Cartage

100/-

GRAND TOTAL

24100/-

TERMS & CONDITIONS :

1. All disputes are subject to Gzb. Jurisdiction
2. Goods once sold will not be take back
3. Company is not responsible for any loss, damage of goods in transit.
4. Interest @ 18% will be charged if the bill not paid on presentation.

For Garg Furniture House
गर्ग फर्नीचर हाउस
दिल्ली सहारनपुर रोड़
लोनी, गाजियाबाद

Signature

चौधरी नर्सरी

नोट: हमारे यहाँ सभी प्रकार के पेड़, पैधे, मनीप्लान्ट, छोटे व बड़े गमले एवं खाद उचित रेट पर उपलब्ध है। हमारे यहा पार्क भी बनाये जाते है

बिल नं: 009/2005

दिनांक : 08-01-2025

पार्टी का नाम NEW PANTHER SECURITY GUARD SERVICE

पता VILL-PACHAYRA, LONI मो 8630446481

क्र.सं.	विवरण	मात्रा	रेट	Rs.	कुल रूपये	P.
1)	200 पैड - जामुन	200	150		30,000 /-	
2)	50 पैड - पीपल	50	200		10,000 /-	
3)	200 पैड - नीम	200	200		40,000 /-	
4)	50 पैड - फाइवस	50	200		10,000 /-	
5)	100 पैड - शहतूत	100	250		25000 /-	
					5000 /-	
6)	20 पैड - आम	20	250		5000 /-	
7)	20 पैड - केला	20	250		5000 /-	
	लेबर (Total 700 पैड लगाई)	700	20		14000 /-	
शब्दों में रूपये <u>200 लाख अतालिस हजार सिर्फ</u>			टोटल		139000 /-	

भूल चूक लेनी देनी

कृते चौधरी नर्सरी
चौधरी नर्सरी
हस्ताक्षर







GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797882, Long 77.208208

01/17/2025 04:47 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797601, Long 77.208257

01/17/2025 04:46 PM GMT+05:30

Note : Captured by GPS Map Camera







 GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797996, Long 77.208348

01/17/2025 04:48 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

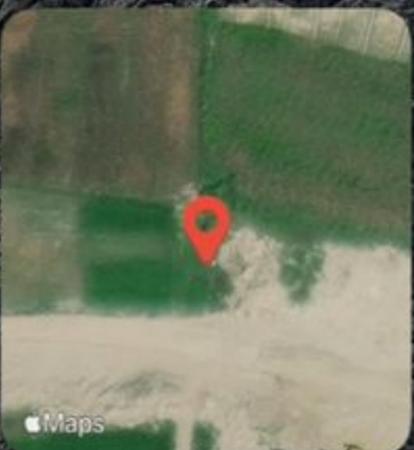
Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797895, Long 77.208200

01/17/2025 04:52 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797608, Long 77.208786

01/17/2025 04:44 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797669, Long 77.208727

01/17/2025 04:45 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797568, Long 77.208746

01/17/2025 04:44 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797563, Long 77.208539

01/17/2025 04:46 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797725, Long 77.208429

01/17/2025 04:47 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, 201103, Uttar Pradesh, India

Lat 28.797567, Long 77.208864

01/17/2025 04:45 PM GMT+05:30

Note : Captured by GPS Map Camera



ANNEXURE R-6







Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

ANNEXURE R-7

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-200524-02	25/05/2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village:

Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

SAMPLING & ANALYSIS DATA

Sample Drawn On : 19/05/2024
 Sample Drawn By : NTL Representative
 Sample Location : Core Zone (Gonda)
 Sample Received On : 20/05/2024
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT						
S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	41.6	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Shufosh
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



ग्राम पंचायत पचायरा

862

64



(विकास खण्ड : लोनी गाजियाबाद, उत्तर प्रदेश)

ग्राम प्रधान

वर्षा पत्नी ठा. ब्रह्मसिंह चौहान

मो.नं. 9873935390, 9560475491

ANNEXURE R-8 (Colly)

निवास स्थान:

ग्राम पचायरा, पोस्ट मण्डौला,

तहसील लोनी, गाजियाबाद-201102

पत्रांक.....

दिनांक...1-3-2024

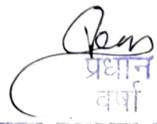
प्रशंसा पत्र (वर्ष - 2023-24)

मैं वर्षा w/o ठा. ब्रह्मसिंह चौहान (ग्राम प्रधान ग्राम पचायरा)

यह प्रशंसा पत्र M/s Panther Security Guard Service mining contractor for Khand-2 द्वारा किये गये CSR कार्यों के लिए देती हूँ।

CSR कार्य निम्न प्रकार हैं।

- 1) लक्ष्य के तहत व गांव वाले वृक्ष लगवाये।
- 2) ग्राम में Solar light लगवाई।
- 3) गरीब परिवारों को मदद व कंबल बांटे।
- 4) Primary School के बच्चों के लिए Books व Stationary का सामान बंटवाया।
- 5) ग्राम पंचायत को कुसिया दी।
- 6) गांव वालों के लिए साफ पीने का पानी दिया।
- 7) अदिया में गरीब परिवार के लोगों को अलाव के लिए लकड़ीया उपलब्ध करवाई।


प्रधान
वर्षा
ग्राम पंचायत पचायरा
पि० ख० लोनी









866
Shree Ganeshay Namaha

68
Ph: 8000400052

ANNEXURE R-9

JOGINDER WATER SUPPLIER

Near Pathshala More ,Khekra Bagpat, U.P

262

Date: 01-03-24

Name New Paintler Security Guard Service

Sl.	Particular	Rate	Amount
	10 water Tanker drinking water 1-2-24 to 28-2-24 013	400	4000
	Vill no. - PACHARA Loni		
		Total Add	4000

Signature



JOGINDER WATER SUPPLYER

Near Pathshala More ,Khekra Bagpat, U.P

268

Date: 2-4-24

Name New Panther Security Guard Service

Sl.	Particular	Rate	Amount
	10 water Tanker Drinking water 1-3-24 to 31-3-24 at Villages - PACHARA LONI	400	4000
		Total Add	4000

Signature



SAXENA MULTI-SPECIALTY HOSPITAL
"One Stop Solution for ALL YOUR HEALTH CARE NEEDS"
YOUR HEALTH IS OUR PRIORITY

SPECIAL SERVICES:

- EMERGENCY
- CRITICAL CARE
- GENERAL MEDICINE
- GENERAL SURGERY
- OBSTETRICS & GYNECOLOGY
- ORTHOPEDICS
- DIABETOLOGY
- NEONATOLOGY

HARYANA
ESI SUPER SPECIALTY
ALL TPA APPROVED

112/113, T. P. SCHEME-15, SECTOR 15, GATEWAY INDUSTRIAL ESTATE, GATEWAY INDUSTRIAL ESTATE, GATEWAY INDUSTRIAL ESTATE

[saxenamultispecialtyhospital](#)

869

FREE FREE FREE

HEALTH & CHECKUP CAMP

5TH JAN 2025
10 AM TO 2PM

SMH

Dr. Kalika - Obs & Gynae
 Dr. Parvesh Mudgil - Orthopaedic
 Dr. Arun Kumar - Head Ops & Quality
 Dr. Robin Tyagi - Physician
 Dr. Abhimanyu - Dentist
 Dr. Ritika - Eye Checkup

haupal
131001
499872
599872

APNA



870

सक्सेना मल्टीस्पेशलिटी अस्पताल
Advance Medicine, Trusted Care

स्त्री रोग विभाग

Having Gynae Problems?
Do not Suffer in silence!

सभी जांच और सर्जिकल पैकेज पर विशेष छूट

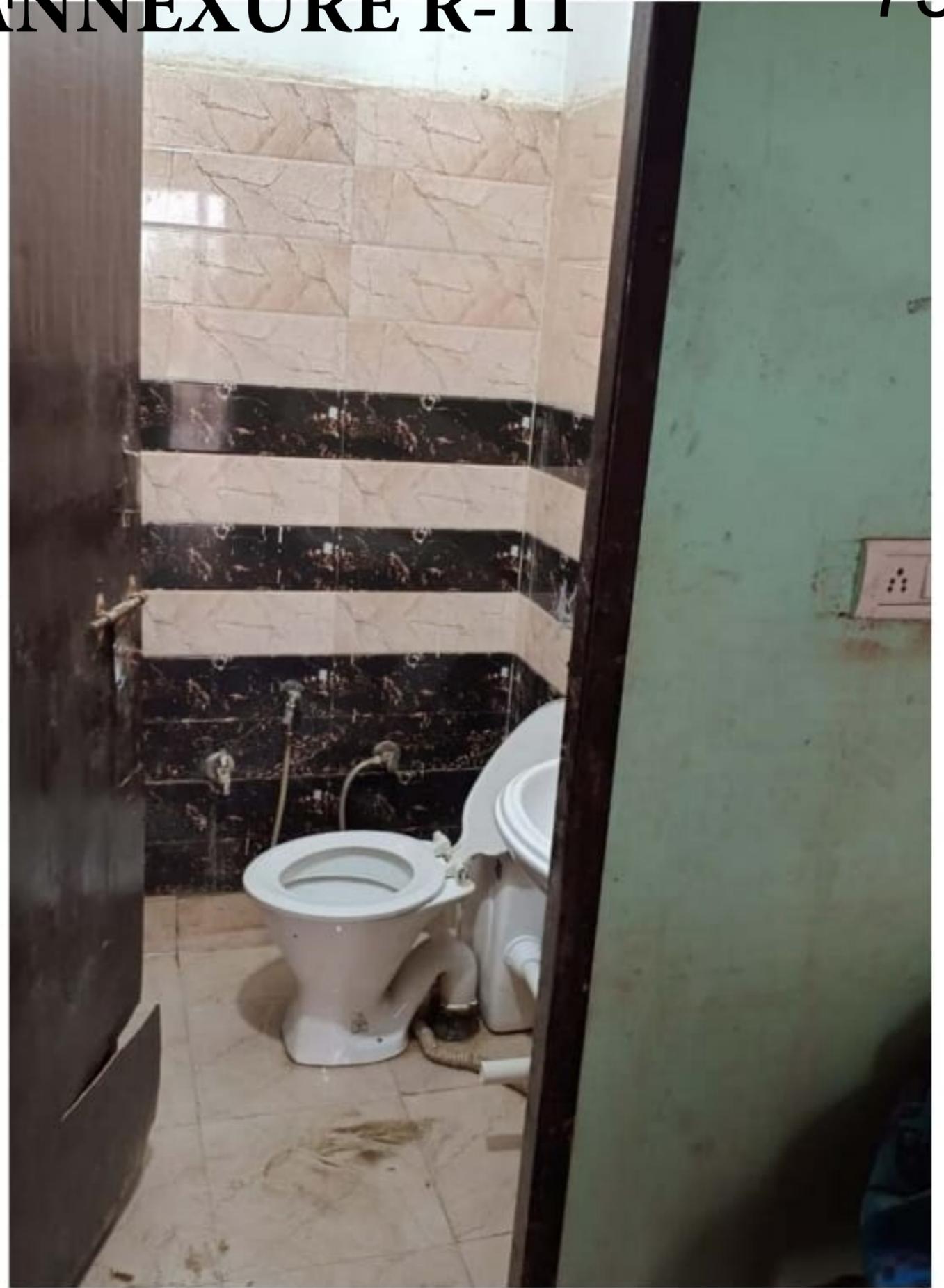
Dr. Kalika Vaish Saxena
(Consultant Obs & Gynae)

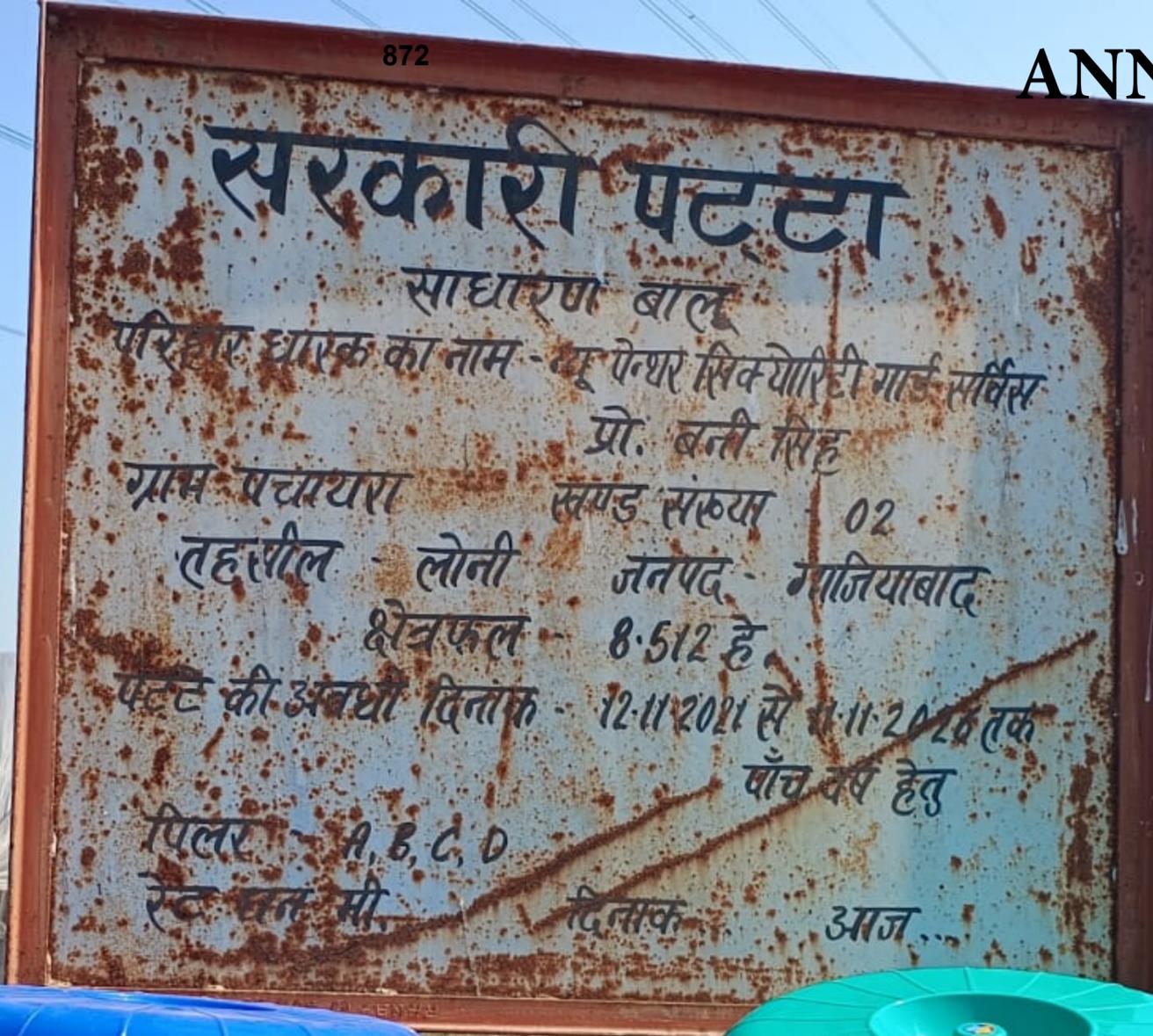
HARYANA GOVT, CGHS, ECHS, ESI
ALL TPA & CASHLESS PANELS AVAILABLE

112/113, T.P. SCHEME-15, SECTOR-14, SONIPAT-131001 (HR)
24 HOURS EMERGENCY ☎ +917056599999

- उच्च जोखिम वाली गर्भावस्थाएँ
- भारी अनियमित मासिक धर्म रक्तस्राव
- बच्चेदानी बाहर आना
- बच्चेदानी को बचाने वाली सर्जरी
- बांझपन सर्जरी (Infertility Surgery)
- खांसने या छींकने पर पेशाब का बाहर आना।







सरकारी पट्टा

साधारण बाल

परिवार धारक का नाम - यू. पेन्थर सिक्थोरिटी गार्ड सर्विस

प्रो. बनी सिंह

ग्राम पंचायत

सण्ड संख्या 02

तहसील - लोनी

जनपद - गजियाबाद

क्षेत्रफल - 8.512 हे.

पट्टे की अवधि दिनांक - 12-11-2021 से 11-11-2026 तक

पाँच वर्ष हेतु

पिलर - A, B, C, D

स्टेशन नं. सी.

दिनांक

आज...



Advance Service in OA No. 1003 of 2024 Mr. Ashok Kumar & Anr. Vs. State of U.P & Ors

1 message

Saurabh <saurabhrajpal.sc.aor@gmail.com>
To: ABC@xyz.in
Cc: bhanwar jadon <bhanwar09jadon@gmail.com>

Wed, Apr 16, 2025 at 11:11 PM

Sir/Ma'am

PFA, copy of the Compliance Affidavit in the above captioned matter - Ashok Kumar & Anr Vs. State of U.P & Ors OA No. 1003 of 2024.

Kindly, consider the present email as advance service and proof of service in the above captioned matter.

Regards
(Saurabh Rajpal)
Advocate For Respondent No.5 & 6

 **Ashok_Compliance Affidavit Final.pdf**
18166K